

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17417 OF 2004

(From the judgment and order dated 26/11/2003 in WA No. 1487/2003  
of The HIGH COURT OF KERALA AT ERNAKULAM)

QUALIFIED PVT.MEDI.PRACTICES.ASSON.&ORS.

Petitioner(s)

VERSUS

SALES TAX OFFICER

Respondent(s)

(With appln(s) for c/delay in filing SLP and prayer for interim relief and  
office report)

Date: 28/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner(s) Mr. TLV. Iyer, Sr.Adv.

Mr. Subramonium Prasad,Adv.

Mr. Gopalakrishnan, Adv.

Mr. Abhay Kumar, Adv., Adv.

Mr. Rahul, Adv.

Mr. Jay K. Singh, Adv.

For Respondent(s) Mr. M.T. George,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned.

We see no reason to interfere. The Special Leave Petition is dismissed.

We, however, clarify that in the proceedings before the respondent, none of the

observation made by the High Court will be taken into consideration.

(S. Thapar)

(Vijay Kumar Sharma)

PS to Registrar

AR-cum-PS